

- (3) A copy of the Emergency Risks (Undertakings) Insurance (Amendment) Scheme, 1975 (Hindi and English versions) published in Notification No. S.O. 144(E) in Gazette of India dated the 16th March, 1975, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [Placed in Library. See No. LT-9301/75.]

STATEMENT GIVING FURTHER INFORMATION IN RESPECT OF REPLY GIVEN TO U.S.Q. No. 38118 ON 18-3-75 AND COPY OF NOTIFICATION UNDER COMPANIES ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table:

- (1) A statement (Hindi and English versions) giving certain further information in respect of the reply given on the 18th March, 1975 to Unstarred Question No. 3818 regarding charges against various companies filed with the M.R.T.P. Commission. [Placed in Library. See No. LT-9302/75.]
- (2) A copy of Notification No. G.S.R. 311 (Hindi and English versions) published in Gazette of India dated the 8th March, 1975, declaring M/s. Usha Mutual Benefit Society Limited, a company having its registered office in West Bengal, to be a "Mutual Benefit Society" under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-9303/75.]

PARAFFIN WAX (SUPPLY, DISTRIBUTION AND PRICE FIXATION) AMENDMENT ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND

CHEMICALS (SHRI C. P. MAJHI): I beg to lay on the Table a copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1975 (Hindi and English versions) published in Notification No. G.S.R. 149(E) in Gazette of India dated the 15th March, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-9304/75].

REPORT ON PROGRESS OF RECRUITMENT OF SC & ST PERSONS ON THE RAILWAYS

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 31st March, 1974. [Placed in Library. See No. LT-9305/75.]

12.12 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 24th March, 1975, adopted the following motion in regard to the Adoption of Children Bill, 1972:—

"That this House do recommend to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972 in the vacancy caus-